

the various States etc. The details are as under:—

Name of the State/U.T.	No. of National permits granted
Andhra Pradesh	450
Assam	229
Bihar	450
Gujarat	450
Haryana	250
Himachal Pradesh	270
Jammu and Kashmir	300
Karnataka	374
Kerala	332
Madhya Pradesh	400
Maharashtra	450
Manipur	50
Meghalaya	42
Nagaland	50
Orissa	400
Punjab	400
Rajasthan	400
Tamil Nadu	394
Tripura	34
Uttar Pradesh	250
West Bengal	446
Arunachal Pradesh	1
Chandigarh	50
Dadra nad Nagar Haveli	5
Delhi	192
Goa, Daman and Diu	98
Mizoram	nil
Pondicherry	43
	6910

NOTE: Although a ceiling of 50 national permits has been specified for Sikkim, no permit has been granted in the State so far as the Motor Vehicles Act, 1939, has not yet been extended to it.

(b) Yes, Sir. The number of National Permits specified for each State/ Union Territory is based on the number of public carriers (trucks plying for hire) registered in that State/ Union Territory. But there is no relationship between the area of a State/Union Territory and the number of national permits specified for it.

(c) This is not so, except in a few States and Union Territories in the Eastern region, where the utilisation of the national permits has not been up to the number specified for the State because of absence of demand for such permits in the respective States.

(d) Yes, Sir. A proposal to increase the number of national permits in respect of those States and Union Territories, which have a larger number of trucks and which have asked for additional permits is under consideration. It is not proposed to link the number of national permits to be specified for a State to its area.

Absorbing of retrenched workers in various projects

192. SHRI BHISHMA NARAIN SINGH:

SHRI YOGENDRA

MAKWANA:

SHRI VITHAL GADGIL:

SHRI BHAGWAN DIN:

Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the workers absorbed after the completion of Pong, Pandoh, Slapper and other projects have not been allowed the same service conditions nor granted continuity of service;

(b) if so, what steps Government propose to take to grant them the same service conditions and continuity of service;

(c) whether Government propose to grant retaining allowances at half the rates to those workers who are still waiting to be absorbed; and

(d) whether Government propose to issue any directive to the States concerned and the public sector projects undertakings concerned to give priority to the workers retrenched from these projects in the matter of recruitment?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) and (b) To attend to works of short duration, like emergent repairs and protective works on various sites of the project, that are required to be completed on priority, some retrenched workers are engaged on daily wages. The question of their continuity of service on the same terms and conditions prior to retrenchment, does not therefore arise.

(c) No, Sir.

(d) The Chief Ministers of Punjab, Haryana, Himachal Pradesh and Rajasthan have been requested to consider absorption in the State Governments of such of the retrenched workers, found suitable. As a result of these efforts, the State Governments of Punjab and Haryana have relaxed certain conditions in favour of Beas Project retrenchees like age for entry into service.

II. The Beas Project has set up a 'Placement Cell' to locate alternate employment and help in absorption of the surplus workers of the project. This Cell has recently been strengthened and placed under the charge of the Director (Resettlement) of the Beas Project.

III. The other State Governments were also addressed to absorb the surplus workers in their respective organisations.

IV. The Department of Personnel and Administrative Reforms (Surplus

Cell) was also approached and they agreed to register names of such workers of the Beas Project, who have rendered over three years' service in the project, for re-deployment anywhere in the country.

V. The Ministry of Labour has circulated the lists of skilled and semi-skilled workers likely to be rendered surplus by the Beas Project authorities among the Ministries of Railways, Works and Housing/Shipping and Transport/Steel and Mines and requested that the establishments/projects under them may be advised to indicate their requirements for this manpower to the Directorate General, Employment and Training.

VI. The Central Electricity Authority, Damodar Valley Corporation, Rural Electrification Corporation, N.P.C.C., Bhakra-Beas Management Board, National Thermal Power Corporation, Central Commission, Chukha Hydel Project and National Hydro-Electric Power Corporation of India were also requested to consider the possibility of absorbing them in their organisation subject to their passing through the required procedure.

VII. The Government of Punjab has been requested to absorb on the Thein Dam Project such of the retrenched workers of the Beas Project as are found suitable. The Beas Project authorities have also addressed the Government of Punjab in this regard.

VIII. The Beas Project Administration has recently formed a 'Beas Project Workers Cooperative Society' to send retrenched Beas Workers to Foreign Countries and got itself registered with the Ministry of Labour, Overseas Employment Cell. The Ministry of Labour have granted certificate of registration on the condition that the recruitment work for overseas employment undertaken by the Society will be confined to surplus employees of Beas Project.